

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO. 2175
ANSWERED ON 14/03/2023

CONSTRUCTION OF ROADS IN VARIOUS PHASES OF PMGSY

2175. SHRI AJAY KUMAR MANDAL:
SHRI JUGAL KISHORE SHARMA:
MS. LOCKET CHATTERJEE:
SHRIMATI NAVNEET RAVI RANA:
SHRIMATI GEETA KORA:
SHRI MAHABALI SINGH:
SHRI SUNIL KUMAR PINTU:
SHRI RAMESH CHANDER KAUSHIK:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the details of the total length of roads approved and constructed in Phase – 1, 2 and 3 under Pradhan Mantri Gram Sadak Yojana (PMGSY) in Jammu district of Jammu and Kashmir, Hooghly district of West Bengal, Amravati district of Maharashtra, Kolhan district of Jharkhand, Aurangabad, Sitamarhi and Bhagalpur districts of Bihar and Sonapat district of Haryana;
- (b) whether several proposals for above said areas are still pending under Phase–2 and 3 of PMGSY;
- (c) if so, the reasons therefor and the time by which the said proposals are likely to be approved;
- (d) the measures taken by the Government to ensure the maintenance of roads constructed under PMGSY along with roads whose maintenance period contracts have been completed;
- (e) whether the Fifteenth Finance Commission has earmarked/recommended funds for the maintenance of the said roads;
- (f) if so, the number of the said roads in above said areas; and
- (g) the amount of funds released for the maintenance of the said roads during the last years?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SADHVI NIRANJAN JYOTI)

(a) to (c) The details of road length (in km) sanctioned and constructed in Jammu district of Jammu and Kashmir, Hooghly district of West Bengal, Amravati district of Maharashtra, Kolhan district of Jharkhand, Aurangabad, Sitamarhi and Bhagalpur districts of Bihar and Sonapat district of Haryana under Pradhan Mantri Gram Sadak Yojana-I, II, III are as under:

State	District	PMGSY-I		PMGSY-II		PMGSY-III	
		Sanctioned	Completed	Sanctioned	Completed	Sanctioned	Completed
Jammu & Kashmir	Jammu	669.79	647.40	57.05	57.00	85.94	0
West Bengal	Hooghly	1,509.53	1,460.62	96.43	96.42	14.27	0
Maharashtra	Amravati	591.53	578.33	66.60	65.90	180.13	25.71
Jharkhand*	East Singhbhum	1,952.66	1,875.25	86.18	85.45	178.09	15.34

	Saraike Kharsawan	675.93	616.67	52.16	52.05	159.88	0
	West Singhbhum	2,203.99	2,152.33	106.88	104.12	287.74	0
Bihar	Aurangabad	2,552.93	2,506.85	24.73	24.73	158.56	14.17
	Sitamarhi	1,755.15	1,697.01	35.31	35.26	173.81	53.46
	Bhagalpur	1,375.38	1,295.50	33.35	27.64	60.81	0
Haryana	Sonipat	209.63	210.29	151.59	145.98	130.85	119.10

* Kolhan division in the state of Jharkhand consists of three districts, viz, East Singhbhum, Saraike Kharsawan and West Singhbhum.

All the works have been sanctioned to the States/UTs under PMGSY-II. No proposals under PMGSY-III are pending with the Ministry for sanction in the above said areas.

(d) As per PMGSY guidelines, maintenance of roads constructed under the programme is the responsibility of the State Governments. However, in order to ensure that the roads constructed under PMGSY are maintained properly, following initiatives have been taken:

(i) All road works sanctioned under PMGSY are covered by initial five-year maintenance contracts to be entered into along with the construction contract, with the same contractor, as per the Standard Bidding Document.

(ii) Maintenance funds to service the contract are required to be budgeted by the State Governments and placed at the disposal of the State Rural Roads Development Agencies (SRRDAs) in a separate maintenance account. On expiry of this 5-year post construction maintenance, PMGSY roads are required to be placed under Zonal maintenance contracts consisting of 5-year maintenance including renewal as per maintenance cycle, from time to time, to be funded by the State governments.

(iii) Further, a provision has been added in the programme guidelines under which the States have to enter into a Memorandum of Understanding with the Ministry of Rural Development, Government of India before launching of the scheme for providing adequate funds for maintenance of roads constructed/ upgraded under PMGSY during initial five years for routine maintenance, and for further five-year routine maintenance including periodic renewal as per requirement.

(iv) As per para 19.3 (vi) of the programme guidelines, a certificate from Chief Executive Officer of SRRDA is taken at the time of release of second installment of the Programme Fund to the effect that Maintenance funds required as per maintenance contracts in force had been spent during the previous financial year.

(v) As a measure of enhancing the focus on maintenance of roads during the defect liability period (five years from the date of completion of road) and streamlining the delivery of routine maintenance of PMGSY roads, Electronic Maintenance of PMGSY roads (eMARG) has been implemented in all the states. eMARG is an online platform that monitors maintenance of PMGSY works for five years from the date of completion (i.e. under Defect Liability Period-DLP).

(vi) National Rural Infrastructure Development Agency (NRIDA), a technical arm of the Ministry of Rural Development has prepared a Policy Framework for the development of maintenance policy of rural roads. The Policy Framework along with a Guidance Note was shared with the States who have framed their own rural roads maintenance policies based on this policy framework.

(vii) The implementation of all sanctioned works including its maintenance is regularly monitored through Online Management, Monitoring and Accounting System (OMMAS) on real time basis. In addition, the progress in implementation of PMGSY works is also regularly reviewed by the Ministry by way of Regional Review Meetings (RRMs),

Performance Review Committee (PRC) Meetings, Pre-Empowered/ Empowered Committee Meetings with the States. Besides above, special review meetings/monthly review meetings are also held by Secretary/ Additional Secretary/Joint Secretary, Ministry of Rural Development with Chief Secretaries/Principal Secretaries of the States to take stock of the progress of the scheme including maintenance aspects.

(e) to (g) Maintenance of roads under PMGSY is although a responsibility of states, the states have been requesting the Ministry to provide funds for maintenance of PMGSY roads. Considering the fact that PMGSY roads have been built with huge capital investment and its proper maintenance is required so that they could serve the public for a longer period, a request was made to 15th Finance Commission to consider the request and provide grants to the states for maintenance of PMGSY roads. The same is available at Vol. III of the report of XV Finance Commission for the period 2021-26. The report of XV finance commission can be seen at the website of Ministry of Finance at **fincomindia.nic.in**.
